

(c) the recommendations of the Bhanu Pratap Singh Committee on Agricultural Policies and Prices relating to model farmer scheme are under examination.

[*English*]

**Interference by Pakistan In Internal Affairs of India**

3457. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the government propose to raise the issue of interference by Pakistan in the internal affairs of India at UNO or any other International Fora highlighting the violation of spirits of the Shimla Agreement y that country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRIMADHAVSINH SOLANKI):

(a) to (c). While the international community has been apprised of Pakistan's violations of the Simla Agreement, of universally accepted norms of inter-State conduct, and of its involvement with terrorism in Punjab and J & K, Government are of the view that all differences with Pakistan are to be resolved bilaterally through peaceful negotiations in accordance with the Simla Agreement.

[*Translation*]

**Irrigation Projects in Himachal Pradesh**

3458. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of WATER RESOURCES be pleased to state the details of major and medium irrigation projects in Himachal Pradesh approved by Union Government during the last one and a half year?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): In the last one and a half years, no major or medium irrigation project in Himachal Pradesh came up for consideration before the Union Government for according investment clearance.

**Cauvery Water Dispute**

3459. SHRI C.K. KUPPUSWAMY: Will the Minister of WATER RESOURCES be pleased to state the details of the steps being taken to resolve the Cauvery Water Dispute?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): The Central Government has constituted the Cauvery Water Disputes Tribunal on 2.6.1990 under the Inter-State Water Disputes Act, 1956 for the adjudication of the Water Disputes regarding inter-State River Cauvery.

**Comprehensive Crop Insurance Scheme**

3460. SHRI V. SOBHANAD-REESWARARAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of farmers in Andhra Pradesh from whom the premium towards Comprehensive Crop Insurance Scheme has been collected as on October 1, 1991 and corresponding figures for Kharif 1990 and 1989;

(b) whether the Government propose to wind up of the Comprehensive Crop Insurance Scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a)

The Number of farmers as on 1.10.1991 in Andhra Pradesh from whom the premium towards Comprehensive Crop Insurance Scheme (CCIS) has been collected, is 5,07,642. The corresponding figures for kharif 1989 and Kharif 1990 are 7,20,593 and 1,95,568, respectively.

(b) No, Sir.

(c) Does not arise.

[*Translation*]

**Gas found in Krishna, Godavari and Cauvery Basin**

3461. SHRI YASHWANTRAO PATIL:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether gas has been found in Krishna, Godavari and in Cauvery basin long ago;

(b) if so, the reasons for not exploiting the gas by the government;

(c) whether any scheme has been formulated by the government to utilise this gas and if so, the details thereof;

(d) whether some foreign companies are also interested to collaborate in this work;

(e) if so, whether the government propose to accept the assistance; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) Yes, Sir.

(b) and (c). Gas is already being exploited in these regions. ONGC have laid a pipeline between Tanuku and Kavvur. Also GAIL is constructing a pipeline from Tatipaka to Kakinada. Available gas in the region has already been committed to downstream users.

(d) to (f). Four blocks in Krishna-Godavari offshore basin and one block in Cauvery offshore have been offered for exploration for oil and gas to foreign and domestic companies under the Fourth Round of Bidding.

**Royalty rate on coal**

3462. SHRI VILASRAO NAGNTHRAO GUNDEWAR:  
SHRI BHOGENDRA JHA:

Will the Minister of COAL be pleased to state:

(a) the production of coal in Maharashtra;

(b) the rate of royalty/cess on coal, State-wise;

(c) whether any representation from Members of parliament and legislative Assembly has been received by the Union Government to determine the royalty on coal on the basis of its price instead of its weight;

(d) if so, the action taken thereon;

(e) whether the Union Government propose to increase the rate of royalty on coal;

(f) if so, the details thereof; and

(g) if not, the reasons therefor and the